

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2627
TO BE ANSWERED ON 19.03.2018

Hazardous pollutants from industries

2627. SHRI NARAYAN LAL PANCHARIYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has identified any very hazardous pollutants in industrial pollution;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any steps are being taken to prevent pollution by such very hazardous pollutants; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. MAHESH SHARMA)

(a) & (b) The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 prescribe the list of industrial processes generating hazardous wastes in the Schedule I of the said rules. The concentration limits specified for the hazardous constituents (pollutants) is prescribed in the Schedule II of the said rules. Apart from the concentration limits, class C of Schedule II of the said rules also prescribes classification of substances or waste based on hazardous characteristics.

(c) & (d) The Following steps have been taken for management of hazardous wastes:

- (i) The Ministry has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 incorporating hazardous and other waste management hierarchy in the sequence of priority of prevention, minimization, reuse, recycling, recovery, co-processing and safe disposal of hazardous wastes in an environmentally sound manner.
- (ii) Under the Rules, every occupier of the facility who is engaged in handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling,

recovery, pre-processing, co-processing, utilization, offering for sale, transfer or disposal of hazardous and other wastes is required to obtain an authorization from the State Pollution Control Boards (SPCBs).

- (iii) Further, a total of 42 Standard Operating Procedures (SoPs) for the utilisation of hazardous wastes under Rule 9 of the said Rules have been prepared and circulated to all State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs). The SOPs have also been uploaded on the website of the Central Pollution Control Board (CPCB). In cases where SOPs or guidelines are unavailable, the approval has to be sought from CPCB in each case.
- (iv) There are 40 Common Hazardous Waste Treatment, Storage and Disposal Facilities (TSDFs) available in 17 States/UTs in the country. There are about 1080 registered recyclers; 47 cement plants permitted for co-processing; and about 108 industries permitted for utilization of hazardous waste.
- (v) Air emission control systems and effluent treatment plants have been made mandatory in air and water polluting industrial units.
